

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:1174
ANSWERED ON:17.08.2012
SOLAR HEATING SYSTEM
Kateel Shri Nalin Kumar

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has any proposal to make the use of a solar heating system compulsory for all category of houses, industries, hospitals, hotels, nursing homes, etc. in the country with a view to promote the use of solar energy ;
- (b) if so, the details thereof State/UT- wise; and
- (c) the further steps taken/proposed to be taken by the Government to promote use of solar energy?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a)&(b): A model regulation / bye-laws for installation of solar assisted water heating systems in functional buildings was circulated by the Ministry of Urban Development to all State /Union Territories with a view to make installation of this system mandatory in certain categories of buildings. Building constructions are regulated by urban local bodies. Amendment in building bye laws is dependent upon the concerned urban local body. Based on the model regulation / bye-laws, so far 24 States/ UTs viz. Andhra Pradesh, Assam, Andaman & Nicobar, Chandigarh, Chhattisgarh, Dadra & Nagar Haveli, Delhi, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Mizoram, Nagaland, Orissa, Punjab, Puducherry, Rajasthan, Tamlinadu, Uttar Pradesh, Uttarakhand and West Bengal have issued necessary orders to their Urban Local Bodies in this regard.

(c): States are being requested to amend their building bye-laws for making the installation of solar water heating systems mandatory, creating mass awareness, promoting manufacturing and testing facility in new regions and creating trained man power. These are some of the main steps being taken by the Government to promote use of solar energy.